From,

Hira Singh Bonal Registrar General, High Court of Uttarakhand, Nainital.

To,

All the District Judges/ Principal Judge/Judges, Family Courts, State Judiciary, Uttarakhand.

### C.L No. 07/ XIV-30/Admn. (A)/2019

# Dated: September 05, 2019

#### Sub: Prior submission of application to avail the proposed leave.

Sir/Madam,

In continuation and in partial modification of C.L. No. 03/XIV-2/Admn.(A)/2006 dated : May 16, 2006, I have been directed to request you to ensure that applications by Judicial Officers, for sanctioning of Earned Leave etc., should be submitted at least 20 days prior to the date of commencement of the proposed leave, except in emergency.

You are, therefore, requested that the above direction of the Hon'ble Court be brought to the notice of all concerned, for strict compliance.

# Yours faithfully,

Sd/-(Hira Singh Bonal)

#### C.L No. 6171/ XIV-30/Admn. (A)/2019

Dated: September 05, 2019

Copy to:-

1. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.

#### **Registrar General**